

Bill No. LII of 2008

THE EMPLOYMENT BILL, 2008

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BILL

to provide employment or for means and resources for self-employment to atleast one adult member of every family and matters connected therewith.

BE it enacted by Parliament in the Fifty-ninth Year of the Republic of India as follows:—

1. (1) This Act may be called the Employment Act, 2008.

Short title and extent.

(2) It extends to the whole of India.

2. In this Act unless the context otherwise requires, "family" includes wife, husband and minor children.

Definition.

3. It shall be the duty of the Central Government to provide employment to atleast one adult member of every family.

Central Government to provide employment.

4. Every person who has been provided with a job under section 3 shall not involve himself in any activity other than his employment for financial or other gains.

No person to be involved in any activity other than employment.

Promotion on basis of performance.

5. The Central Government shall evolve a process ensuring periodical promotions to all its employees on the basis of tests and their performance.

Job to dependents.

6. The Central Government shall provide employment to the dependent of an employee, who had been provided with a job under section 3, after his retirement from service.

Resources for self-employment.

7. The Central Government shall provide credit, subsidy and all other facilities or resources for self-employment to a family, where it is not possible to provide employment to atleast one member of that family.

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Power to make Rules.

8. The Central Government may, by notification, make rules for carrying out the purposes of this Act.

STATEMENT OF OBJECTS AND REASONS

In India, poverty is one of the biggest problems. Even after fifty-nine years of independence, we have not been able to contain the poverty. Although our country has progressed in many fields, yet it has failed to improve the standard of living of the people. There may be many reasons for poverty.

It has been observed that income of a small family as compared to its income in the year 1965 has not improved. There are a large number of families where there is not even a single earning member and most of them earn their livelihood by working as labourers, domestic servants, bonded labours, etc. Majority of population lives below poverty line. Our country being a welfare State should take necessary steps to improve the lot of the people and formulate schemes and plans to eradicate poverty from the country.

With this in view, it is proposed to make a positive step towards eradicating poverty. It is proposed that at least one adult member of every family should be provided with employment and where it is not possible to provide employment, the Government should encourage those who desire to set up their own business and improve their capability of increasing production, like weavers, shoe makers etc. so that they become self-sufficient and the family should be given all necessary facilities for decent and reasonable living.

The Bill seeks to achieve the above objectives.

T. SUBBARAMI REDDY

FINANCIAL MEMORANDUM

Clause 3 of the Bill provides that the Central Government shall provide employment to one adult member of every family. Clause 7 provides that the Central Government shall provide credit, subsidy and all other facilities or resources for self-employment to a family where it is not possible to provide employment. The Bill, if enacted, would involve expenditure from the Consolidated Fund of India in implementing the provisions of the Bill. It is likely to involve an annual recurring expenditure of about rupees one thousand crore from the Consolidated Fund of India.

A non-recurring expenditure to the tune of one hundred crore is likely to be involved.

MEMORANDUM REGARDING DELEGATED LEGISLATION

Clause 8 of the Bill empowers the Central Government to make rules for carrying out the purposes of this Bill. Since the rules will relate to matters of details only, the delegation of Legislative power is of a normal character.

RAJYA SABHA

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(Dr. T. Subbarami Reddy, M.P.)